

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 369 OF 2017 &
IA NO. 1037 OF 2019**

Dated: 19th August, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

NLC India Limited **Appellant(s)**
Vs.
Central Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Ms. Ranjitha Ramachandran
Ms. Anushree Bardhan
Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Anand K. Gansan
Ms. Swapna Seshadri
Mr. Ashwin Ramanathan for R-2 to R-5

ORDER

IA NO. 1037 OF 2019

(Appln. for condonation of delay in filing reply)

Heard learned counsel for Respondent Nos.2 to 5. We have gone through the application of Respondent Nos. 2 to 5 explaining the reason for condonation of 403 days' delay in filing the reply. Entire explanation pertains to the delay on the part of the clients i.e. Respondent Nos. 2 to 5 in not finalizing the reply. Since the delay is not on account of counsel but on account of Respondent Nos. 2 to 5, we are of the opinion that such attitude must be curbed. We allow the application on payment of cost of Rs.10,000/- (Rupees ten thousand only) to a charitable organization, namely "***National Association for the Blind, Delhi State Branch, Sector-5, R.K. Puram, New Delhi-110 022*** within two weeks.

APPEAL NO. 369 OF 2017

Since rejoinder is already on record, pleadings are complete.

List the matter for hearing on **04.11.2019**.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

pr/vt